GOVERNMENT OF INDIA CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION LOK SABHA

UNSTARRED QUESTION NO:6637
ANSWERED ON:07.05.2013
REVISION IN EXPENDITURE ON PROCUREMENT
Rathwa Shri Ramsinhbhai Patalbhai

Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

- (a) whether some State Governments had submitted proposals regarding urgent revision of wholesale transportation charges, margin for sugar and payment of incidental charges in respect of procurement of foodgrains;
- (b) if so, whether the response of the Union Government to these proposals, submitted between 2008 and 2011, have been forwarded to the States; and
- (c) if so, the details thereof and if not, the time by which the Government proposes to consider the proposals expeditiously and convey its approval to the States?

Answer

MINISTER OF STATE (INDEPENDENT CHARGE) FOR CONSUMER AFFAIRS, FOOD & PUBLIC DISTRIBUTION (PROF. K.V. THOMAS)

(a) to (c): Yes, Madam. During the period between 2008 and 2011, thirteen State Governments have furnished the proposals for revision of Levy sugar margins including wholesale transportation charges for the various periods. The Central Government has already revised levy sugar margin including wholesalers' transportation charge for the States of Uttar Pradesh for the years 2004-05 to 2007-08, Rajasthan for the years 2007-08 to 2010-11, Chhattisgarh for the years 2004-05 to 2009-10 and Karnataka for the years 2002-03 to 2008-09. The levy margin proposals of the remaining 9 States namely Kerala, Gujarat, Orissa, Himachal Pradesh, Maharashtra, Punjab, Madhya Pradesh, West Bengal and Sikkim received during the aforesaid period are incomplete and the shortcomings/deficiencies have been communicated to them. It is the endeavour of the Central Government to revise the margins within a period of six months on receipt of complete documents from the concerned State Governments.

In so far as revision of procurement incidentals charges for foodgrains is concerned, as per procedure, the Government of India fix the provisional procurement incidentals of foodgrains (wheat, rice and Coarsegrain) in the beginning of Marketing Seasons and finalize the charges on the basis of audited accounts and annual report submitted by the State Governments after Marketing Seasons. It is a continuous process.